

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)
Company Appeal (AT)(CH)(Ins) No.205/2022
(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 27.01.2022 in
IA(IBC)/76/2022 in CP (IB) No.154/7HDB/2019
passed by the ‘Adjudicating Authority’ (National Company Law
Tribunal, Hyderabad Bench)

In the matter of:

Ion Exchange (India) Limited ... Appellant
V
Raghu Babu Gunturu Resolution Professional
of M/s. Sai Rayalaseema Paper Mills Limited ... Respondent

Present :

For Appellant : Ms. Sharon Elizabeth, Advocate

ORDER
(VIRTUAL MODE)

06.07.2022: The Learned Counsel for the Appellant, Ms. Sharon Elizabeth seeks permission from this ‘Tribunal’ to withdraw the ‘Instant Company Appeal (AT)(CH)(Ins) No.205/2022’ filed before this ‘Tribunal. Acceding to her request, the ‘Instant Company Appeal (AT)(CH)(Ins) No.205/2022’ is **‘dismissed’ as ‘withdrawn’.**

Before parting with the case, this ‘Tribunal’ makes ‘lucidly clear’ that the dismissal of the ‘Instant Company Appeal (AT)(CH)(Ins) No.205/2022’

will not preclude the Appellant to seek an ‘appropriate remedy’ before the ‘Competent Forum’, of course, in the manner ‘known to law’ and in ‘accordance with law’, if so, desires or advised.

[Justice M. Venugopal]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

ghk/tm